and upto 9th of November, 1990, as against 32 letters of intent issued during the period 2nd December, 1989 to 30th September, 1990

(c) and (d) The number of licences issued during October, 1990 and upto 9th November, 1990 is not large. The matter is under review of Government.

Expenditure on the Maintenance of the Residences of Ministers

1047 SHRI PRAMOD MAHAJAN

SHRI KRISHAN LAL SHARMA

Will the Minister of URBAN DEVE-LOPMENT be pleased to state

- (a) the details of the minister-wise expenditure incurred on the residence of each of the Central Ministers and whether such expenditure has been more than the stipulated amount on maintenance, decoration, etc since November, 1989 til October, 1990, and
- (b) the details of the said expenditure since October, 1990 till date in each case?

THE MINISTER. OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN) (a) and (b) Repairs, renovations and minor works of addition/alteration are carried out in the residences allotted to the Ministers based on the state of the building, the requirements of the Minister and availability of funds No rules prescribing a ceiling for carrying out such works in the residences allotted to the Ministers have been not fied by the Government.

The details of the expenditure incurred are being collected and will be laid on the Table of the Sabha.

Problem Villages in the country

1048 SHRI PRAMOD MAHAJAN Will the Minister of AGRICULTURE be pleased to state

(a) the state-wise number of problem villages in the country at the end of each of the last three years,

- (b) the number of villages where potable water facility could be arranged during the above period, and
- (c) the targets framed in this regard for the current year and the next year?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAM BAHADUR SINGH) (a) to (c) The information is given in the Annexure The target for the next year 1991-92 is likely to be fixed in March, 1991 [See Appendix CLVI, Annexure No 23] 23)

Development of Tourism

1049 SHRI PRAMOD MAHAJAN Will the Minister of TOURISM be pleased to state:

- (a) whether there are any plans to develop tourism for Ayodhya Mathura, Varanasi, Bodhgaya and Vaishali, if so, the details thereof,
- (b) the targets for each one for the years 1990-91 and 1991-92; and
- (c) the amount so earmarked for each one?

MINISTER OF STATE IN THE MINISTRY OF TOURISM (SMT USHA SINGH): (a) to (c) The development of tourism is primarily the responsibility of the State Govts However, the Ministry of Tourism extends financial assistance to States for strengthening of tourist infrastructure for specific proposals based on their merits, availability of funds and unter-se priorities On the of the proposals received from State Govts of UP and Bihar the following schemes were sanctioned by Ministry of Tourism _

1 Development of Varanasi Ghats 107

- 2 Tourist Bungalow at Mathura.
- 3. Open-air theatre and wayside amentities at Ayodhya.
- 4. Development of Gautam Van at Bodhgaya
- 5 Toilet and Drinking water facilities at Bodhgaya.

In consultation with State Governments of UP and Bihar the following schemes were prioritised for Central financial assistance during 1990-91.

- 1. Development of Abhishek Pushkarni (Vaishali)
 - 2 Cottages at Vaishali
 - 3 Cafeteria at Bodhgaya
- 4 Public conveniences at Vaishali and Bodhgaya

Cafeteria at Bodhgaya has been sanctioned for Rs 784 lakhs. The projects for 1991-92 have yet to be formulated by the State Governments. Funds to be earmarked by Ministry of Tourism depends on the proposals received from State Governments.

निर्माताग्रों द्वारा "ग्रधिकतस खुदरा मूल्य-सभी करों सहित" छापा जाना

> 1050 श्री ग्रटल िहारी वाजपेयी: श्री ग्रह्यिनी कुमार:

क्या **खाद्य ग्रौर न रिल पूर्ति** मंत्री यह बताने की ्पा करेगे कि

(क) क्या यह सच है कि सरकार ने 25 मई, 1990 को बाट और माप (डिब्बाबंद वस्तु) नियम 1977 में संशो-धन किया था और उसके आधार पर यह म्रादेश जारी किए थे कि सभी डिब्बाबर वस्तुम्रों पर "श्रधिकतम खुदरा मूल्य सभ करो तहित" शब्द म्रकित किए जाने चाहिए ;

- (ख) क्या यह भी सच है कि निर्मानाओं और ज्यापारियों कीं ज्यावहारिक कठिनाइयों को ध्यान मे रखते हुए सरकार ने पुराने पैकेटों को 30 नवम्बर, 1990 तक बेचे जाने की अनुमति दी थीं, जिन पर ये शब्द स्रंकित थे—"स्थानीय कर स्रति-रिक्त";
- (ग) क्या उन पुराने पैकेटों को खर देने के लिए अभी भी उपभोक्ताओं को विवस किया जाता है, जिन पर "स्थान य कर ग्रतिरिक्त शब्द ग्रंकित है" और इस प्रकार उपभोक्ताओं को ऐसी सभी वस्तुओं के लिए ग्रतिरिक्त कर का भुगतान करना पड़ता है; ग्रौर
- (घ) यदि हा, तो इस संबंध मे श्रव तक की गई प्रभावी कार्यवाही का ब्योरा क्या है तथा इसके क्या परिणाम निकले है ?

खाद्य ग्रोर नागरिक पूर्ति मंत्रालय में राज्य मंत्री (श्री सरवर हुसैन) : (क) जी हां।

(ख) से (घ) विनिर्माताग्रों/पैकरों की व्यावहारिक कठिनाइयों को ध्यान मे रखते हुए, नियमों में संशोधन करने वाली ग्रधिसुचना मे 30 नवम्बर, 1990 तक विकय मुल्य के पहले के रूपों को छापने की अनुमति दी गई है। इो देखते हुए, इस तारीख को प्रथवा इने पूर्व बनाए गए पैकेजों, जिन पर पहले के हिपों के अनुसार विकय मूल्य घोषित हो, के कुछ समय तक बिकी के िए बाजार मे उपलब्ध रहने की संभावना है। राज्यों संघ राज्य क्षेत्रों से, जो प्रवर्तन एजेंसिया हैं, अनुरोध किया गया है कि वे यह स्निश्चित करें कि खुदरा दिकेता स्थानीय करों के अलावा उपभोक्ताओं । अतिरिक्त राशि वसल न करे।